

Before Shri R.S. Virk, District Judge (RETD.)

**appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018 of
the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata
Bhattacharya Vs SEBI, and also duly notified in SEBI Press release no. 66 dated
08/12/2017).**

File no. 527

Applicants : Surender Prasad, Jawahar Prasad, Shankar Sawabhai Desai, Babu Bhai Darji,
R.M. Patil, N.S. Adaragi, R. Ranganatha, Rajendra Kumar Patidhar and others

Order :

1. This common order will dispose off the applications of all persons named aboved who are seeking recovery of the amounts invested by them with PACL as detailed hereunder:-

S.NO.	NAME OF APPLICANTS	ADDRESS	BAND REGISTRATION NUMBER & DATE	AMOUNT INVESTED	REMARKS
1.	Surender Prasad	Vidhya Sharif, Nalanda (Bihar)	Not given	Not specified	Nil
2.	Jawahar Prasad	Village-PO- Noor Sarai, Nalanda (Bihar)	Not given	Not specified	Nil
3.	Shankar Sawabhai Desai	Gudawal, Siwana (Rajasthan)	Not given	Not specified	Nil
4.	Babu Bhai Darji	Tharad, Banaskantha (Gujarat)	Not given	Not specified	Nil
5.	R.M. Patil	Mahantesh Nagar, Belgum	U214074811	Not specified	Nil
6.	N.S. Adaragi	Hirenadi, Gokak, Bengalur Karnataka	U18320594	Not specified	Nil
7.	Illegible	Karnataka	U214115715	Not specified	Particulars in Kannada Language

8.	Illegible	Karnataka	U18235051	Not specified	Particulars in Kannada Language
9.	Illegible	Karnataka	U214093973 U214093970	Not specified	Particulars in Kannada Language
10.	Illegible	Illegible	Not given	Not specified	Illegible
11.	Illegible	Gujarat	Not given	Not specified	Illegible
12.	Illegible	Gujarat	Not given	Not specified	Illegible
13.	R. Ranganatha	Srinidhi 12 th Cross Extension, Bageria Layout, Nanjangled, Mysore, Karnataka	Not given	Not specified	Nil
14.	Rajendra Kumar Patidhar	Narayangarh, Mandsaur, Madhya Pradesh	Not given	Not specified	Nil
15.	Illegible	Gujarat	Not given	Not specified	Illegible
16.	Illegible	Illegible	Not given	Not specified	Illegible


2. No notice is required to be issued to the above named persons because my mandate is confined to dealing with objections/representations received by the Committee against attachment of properties mentioned in www.auctionpacl.com and which aspect is duly mentioned in as referred to in the order dated 15/11/2017 read with order dated 13/04/2018 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017.

3. The applicants above named are seeking recovery of the unspecified amounts statedly invested by them. Although no document whatsoever evidencing deposit of any money with PACL is attached but the said aspect is inconsequential because the refund of money invested with PACL cannot be dealt with by me and SEBI has already issued requisite information through press releases for the guidance of

RAJ
17/7/18

investors. All the applications in hand are thus dismissed. File be consigned to records.


Date : 17/07/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the applicants as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 17/07/2018


R. S. Virk
Distt. Judge (Retd.)